



2026:AHC:54058

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6167 of 2026

Parmatmanand

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhrigu Jee Singh, Man Bahadur Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned counsel for the respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The instant writ petition has been filed with the following relief:-

"I. Issue a writ, order or direction in the nature of mandamus commanding the respondents not to interfere in any manner whatsoever in the peaceful possession of the petitioner over Khata No. 320, Gata No. 507 admeasuring 0.15098 hectare, situated in Village Barwan, Pargana, Tehsil and District Ballia, during the pendency of Partition Suit No. 208, Computerized Case No. T202215090305429 (Gopal Vs. Chhotak and others) instituted under Section 116 of the U.P. Revenue Code, 2006, pending before the learned Sub-Divisional Magistrate, Ballia, strictly in compliance with the judgment and order dated 17.04.2018 passed in Writ-C No. 11354 of 2018 (Vishundas Gupta Vs. State of U.P. and others), the 2015 passed in Writ-C No. 50033 of 2015 (Jitendra Bahadur Singh Vs. State of U.P. and others) and Government Order dated 16.09.2015 issued in

pursuance thereof.

II. Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 10 & 11 may also be restrained from interfering in the peaceful possession of the petitioner and also from raising any construction over the petitioner's share, during the pendency of the partition suit"

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no. 3/ Sub-Divisional Magistrate, Sadar, District Ballia to decide the aforesaid case/suit strictly in accordance with law most expeditiously and preferably within a period of six months from the date of production of certified copy before the trial court but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

March 16, 2026

Sushma